

IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCHES "SMC-1" : DELHI
[THROUGH VIDEO CONFERENCING]
BEFORE SHRI BHAVNESH SAINI, JUDICIAL MEMBER
AND
SHRI N.K. BILLAIYA, ACCOUNTANT MEMBER
ITA.No.8657/Del./2019
Assessment Year 2011-2012

Ms. Milloni Sarin, A/41C, DDA Flats, Munirka, New Delhi. PIN – 110067 PAN ACSPJ5052F	vs.	The Income Tax Officer, Ward – 33 (4), New Delhi.
(Appellant)		(Respondent)

For Assessee :	-None-
For Revenue :	Ms. Rano Mukherjee, Sr. D.R.

Date of Hearing :	18.03.2021
Date of Pronouncement :	18.03.2021

ORDER

PER BHAVNESH SAINI, J.M.

This appeal by Assessee has been directed against the Order of the Ld. CIT(A)-11, New Delhi, Dated 13.09.2019, for the A.Y. 2011-2012.

2. None appeared on behalf of the Assessee. However, assessee filed letter Dated 15.03.2021 seeks permission to withdraw the appeal as the matter in issue have been settled under VIVAD SE VISHWAS SCHEME,

2020 and Form No.3 have already been issued by the Department. She has, therefore, seeks permission to withdraw the appeal.

3. In view of the above, appeal of the Assessee dismissed as withdrawn.

Order pronounced in the open Court.

Sd/-
(N.K. BILLAIYA)
ACCOUNTANT MEMBER

Sd/-
(BHAVNESH SAINI)
JUDICIAL MEMBER

Delhi, Dated 18th March, 2021

VBP/-

Copy to

1.	The appellant
2.	The respondent
3.	CIT(A) concerned
4.	CIT concerned
5.	D.R. ITAT 'SMC-1' Bench, Delhi
6.	Guard File.

// BY Order //

Assistant Registrar : ITAT Delhi Benches :
Delhi.